

1	2	3	4	5	6	7	8	9
10	Odisha	219.00	219.00	225.00	225.00	315.00	166.00	233.00
11	Tripura	20.00	20.00	71.00	71.00	38.00	38.00	28.00
12	West Bengal	86.00	86.00	145.00	145.00	170.00	0.00	126.00
13.	Rajasthan	0.00	0.00	42.00	42.00	29.28	0.00	0.00
14.	Mizoram	0.00	0.00	0.00	0.00	0.00	0.00	24.00

Change in Rent Control Act

2004. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOUSING AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government is planning to bring changes in the Rent Control Act and give it a industry status;

(b) if so, the details thereof;

(c) whether a Technical Group has also been constituted for evaluation of the conditions and to submit the Report;

(d) whether the said Technical Group has submitted its Report to Government;

(e) the recommendations made and the details thereof; and

(f) the stand of Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): (a) and (b) 'Land' and 'Colonisation' are State subjects and the issue of Rent Control falls within the relm of State functions. Rent control reforms were a part of optional reforms under JNNURM. The Ministry of Housing and Urban Poverty Alleviation has circulated a draft Model Rent Control Act for ascertaining the views and comments of States and Union Territories.

According infrastructure status to 'Affordable Housing' has been taken up separately by this Ministry with the Ministry of Finance.

(c) Yes, Sir. The Ministry of Housing and Urban Poverty Alleviation has set up a "Task Force on Rental Housing" under the Chairmanship of Shri Jaithirth Rao,

Chairman of Value and Budget Housing Corporation Private Limited to recommend policy interventions to facilitate creation of additional rental housing stocks to cater to the housing needs of those who cannot afford to buy them.

(d) The report of the Task Force has not yet been received.

(e) and (f) In view of the above, the question does not arise.

Space for car parking

2005. DR. KANWAR DEEP SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has taken note of increasing concerns regarding limited space for car parking across major cities, which has come to a position wherein cars are being parked on roads;

(b) if so, the details thereof;

(c) the proposed plan of action to address the same, including an estimated time horizon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Yes, Sir.

(b) to (d) Transport is a State subject. However, considering the problem of congestion and parking on the roads, Government of India has issued an advisory to all the States and UTs for imposing congestion charges as and when considered appropriate by the States. A copy of the advisory has also been uploaded on the website of the Ministry of Urban Development.

Mithi River Development Project

2006. SHRI PIYUSH GOYAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Brihanmumbai Municipal Corporation has submitted a proposal for Mithi River Development Project under Additional Central Assistance (ASA) on 23 December, 2009 and 8 September, 2010;

(b) if so, the details thereof;